

State Vs Harish Tiwari
FIR NO. 395/2017
U/s 384/389/102B/34 IPC
PS Punjabi Bagh

13-08-2020

An application for interim bail is moved on behalf of accused Harish Tiwari.

Present: Learned Additional Public Prosecutor for the State.

Sh Anupam Sharma, Learned Counsel for the Complainant is connected through Cisco Webex Meeting App.

Sh Pranay Abhishek, Learned Counsel for the accused Harish Tiwari alongwith accused is connected through Cisco Webex Meeting App.

Arguments heard on the application for extension of interim bail of 45 days bail under section 437 Cr PC filed on behalf of the accused /applicant Harish Tiwari.

During the course of submissions, Ld Counsel for the complainant has submitted that he has no objection if the orders of the Hon'ble High Court be followed vide which it has been ordered that all the interim orders be extended till the next date of hearing. Ld Counsel for the accused has also submitted that he has applied for interim relief for a period of further 45 days in consonance with the orders of the Hon'ble High Court in view of the prevailing circumstances.

Keeping in view the submissions and as he has already been granted interim bail as well as in terms of the previous orders as per the orders of the Hon'ble High Court, the accused is again granted interim bail for a further period of 45 days from the date when the present relief is extinguished. Ld Counsel for the accused submits that his interim bail has been extended till 15-08-2020 vide orders dated 01.07.2020, therefore, he is granted interim bail for further period of **45 days w.e.f. 15-08-2020.**

Copy of this order be sent to Jail Superintendent concerned through dispatch rider depued in the court by the Jail Authority.

Copy of this order be sent to ld. Counsel through whatsapp.

Application is disposed off accordingly.

(Mand Vedwan)
MM: West District: THC
Delhi /13-08-2020